

- (2) A copy of the Report (Hindi and English versions) on fatal accident at Burhar No. 1 Mine of the Coal Mines Authority in Shabdol District of Madhya Pradesh, on the 11th March, 1974. [Placed in Library. See No. LT-8144/74.]

12.36 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Industries (Development and Regulation) Amendment Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 5th August, 1974".
- (ii) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1974, agreed to the following amendments made by the Lok Sabha at its sitting held on the 30th July, 1974, in the Cinematograph (Second Amendment) Bill, 1973:—

Enacting Formula

1. That at page 1, line 1,—
for "Twenty-fourth Year" substitute—
"Twenty-fifth Year"

Clause 1

2. That at page 1, lines 3 and 4,—
for "(Second Amendment) Act, 1973" substitute "(Amendment) Act, 1974"

INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL, BILL

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Industries (Development and Regulation) Amendment Bill, 1974, as passed by Rajya Sabha.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have been trying to catch your eye. I have given to you also a notice this morning....

MR. SPEAKER: I do not allow it. Please sit down.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, when certain honorable Members of this House are intimidated....

MR. SPEAKER: They are holding their party meeting where they discuss many things.

SHRI SHYAMNANDAN MISHRA: We want to know the details. We also want to know why the Chair has no observations to make on this.

MR. SPEAKER: Do not always take this frowning attitude.

SHRI SHYAMNANDAN MISHRA: What frowning attitude? I am asking you to tell us what is the motion and what is your decision.

MR. SPEAKER: I am saying I have not allowed it. It is only the members who are aggrieved who can come and raise it; not others. If the hon. Member is aggrieved, he